

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 855/2024

IN THE MATTER OF :

SUMIT SAINI

...APPLICANT

VERSUS

PRAGATI INDUSTRIES

..RESPONDENT

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Place: New Delhi**Date:** 21.10.2024

FILED BY:

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REPLY/OBJECTION ON BEHALF OF THE RESPONDENT
AGAINST THE DETAILED REPORT FILED BY THE
HARYANA STATE POLLUTION CONTROL BOARD


1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is Partnership established in 2001 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 40 kg depending upon the type of wood waste. The wood ash generated in the process is taken away by the local and farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.

4. That as the wood ash generated is not usable by the Respondent herein, the same is stored in gunning bags said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a separate product, separate/individual record is not kept of it's disposal to the locals.
5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted approx. 250 trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done. A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
6. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have the NOC valid up to 14.12.2023 and the renewal of the same was applied before the expiry of the earlier NOC. However, the said application is pending disposal and there is no objection/defect notified in the said application.
7. That the Respondent is a manufacturing unit engaged in the present industry since past more than 23 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and

indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Pavitra Chopra
Partner, Pragati Industries
Respondent

Through


(GAURAV AGARWAL)
Advocate for Respondent No.1
GRV LEGAL
Advocates and Legal Consultants
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AFFIDAVIT

I, PAVITRA CHOPRA, aged about 45years, S/o Sri Nem Chandra Chopra, R/o House No. 306, Sawan Puri, Near Sapphire Hotel, Jagadhri, PO Yamunanagar, District Yamunanagar, Harayana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Partner of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1to the reply are true copy of the photographs.

Solemnly affirmed on this 17th day of Oct., 2024 at Yamunanagar, Harayana.

Pavitra Chopra

DEPONENT

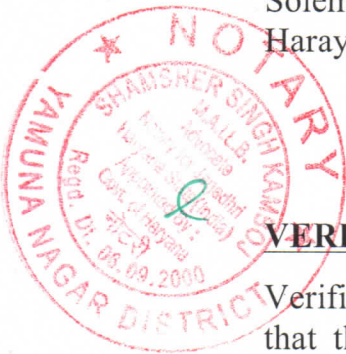
VERIFICATION

Verified at Yamunanagar, Harayana on this 17th day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Pavitra Chopra

DEPONENT

.....ATTESTED
Shamsher Singh Kamboj
SHAMSHER SINGH KAMBOJ
M.A.LL.B
17/10/24
Advocate
NOTARY JAGADHRI
YAMUNA NAGAR



ANNEXURE R-1

